

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Mentioning matter
(IB)-171(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Neeleshwar Mines & Minerals (India) Pvt. Ltd. Respondent

Under Section 7 of IBC.

Order delivered on 11.02.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Atul Sharma, Mr. Aditya Vashisth,
Advs.

ORDER

As to the direction for consolidation of the present petition, CIRP initiated in Bhisham Infrastructure Pvt. Ltd., Manogyan Estates Pvt. Ltd. and Superlative Infrastructure Pvt. Ltd., for the financial creditor could having raised objections statutory that he could not agree for consolidation unless collaboration agreements showing Adel Landmark as common developer, the financial creditor is hereby directed to verify as to whether any collaboration agreements as stated by the home-buyers and in existence or not by the next date of hearing.

List these applications for hearing with directions to the corporate debtor to be present and argue the matter enabling this bench to comply with the order already passed by Hon'ble NCLAT on 20.09.2019.

Let notices be issued to the corporate debtor for 17.02.2020.

Process dasti as well as through other processes.

List on 17.02.2020.



**(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT**



**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**